

, ITEM NO.44

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10164/2013
(Arising out of impugned final judgment and order dated 13/08/2013
in CRLR No. 421/2006 passed by the High Court Of Judicature at
Allahabad)

DINESH PRATAP SINGH

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(with appln. (s) for exemption from filing c/c of the impugned
order and exemption from filing O.T. and impleadment as party
respondent and permission to file additional documents and stay and
office report)

Date : 09/05/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Giriraj Subramaniam, Adv.

Mr. Simarpal Singh Sawhney, Adv.

Mr. Sidhant Krishan Singh, Adv.

Ms. Liz Mathew, Adv.

For Respondent(s) Mr. D.K. Goswami, Adv.

Mr. Adarsh Upadhyay, Adv.

Mr. Saurabh Ajay Gupta, Adv.

Mr. Nishant Bishnoi, Adv.

Ms. Pragati Neekhara, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

There shall be interim suspension of the operation of the
impugned judgment.

[O.P. SHARMA]

[RAJINDER KAUR]

AR-CUM-PS COURT MASTER